

DIVISION BENCH

ITEM NO.121

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CP (CAA) No.17/ALD/2023 IN CA (CAA) No.13/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 15th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DAYAL STEELS PVT. LTD. WITH ALANG AUTO AND GENERAL ENGINEERING COMPANY PVT. LTD.
UNDER SECTION	230/232 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Uma Verma alongwith

: For the Petitioner

Sh. Rohit Bhatia, PCS.

Sh. Krishna Dev Vyas, Adv.

: For the ROC

Sh. Niraj Kumar Singh, Proxy for

: For the I.T. Deptt.

Sh. Gaurav Mahajan, Sr. S.C.

Sh. Ajit Kumar Singh, AOL

: For the O.L. Alld.

ORDER

Ld. Counsels representing the respective parties are present through VC.

- 1.** Ld. Counsels representing the RoC as well as the Ld. Assistant Official Liquidator in person state to seek and are granted 10 days' time to file their response affidavit.
- 2.** Ld. Counsel representing the Income Tax Department states that the copy of the petition is not received. The Ld. Counsel representing the petitioner undertakes to supply the copy thereof during the course of the day.

3. The copy of the petition be also supplied to the RoC as well as to the Income Tax Counsel and the reply be filed within a period of two weeks after receipt of the petition with an advance copy to be supplied to the counsel opposite.
4. The matter is adjourned for 14th March, 2024.

-Sd-
(Ashish Verma)
Member (Technical)
15th February, 2024

Bipul Kumar Tiwari
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)